IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P No. 885 of 2019

Deulbera Colliery Employees Union & another --- --- Petitioner

Versus

Government of India & others --- --- Opp. Parties

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**

Through: Video Conferencing

For the Petitioner: Mr. Mahesh Tewari, Advocate
For the O.P.-UOI: Mr. Rajiv Sinha, ASGI
For the O.P.-CCL: Mr. Amit Kr. Das, Advocate

04/ 11.09.2020 Mr. Mahesh Tewari for the petitioner, Mr. Amit Kumar Das for the CCL and Mr. Rajiv Sinha, learned ASGI for the Union of India are present through Video Conferencing.

2. Two weeks' time is allowed to Learned counsel for the petitioner to place the order on record, as pointed out under defect no. 1, if not possible by physical filing, then through e-mail. Office to verify and list the case thereafter under the appropriate heading.

(**Aparesh Kumar Singh, J)**

Ranjeet/